

Central Administrative Tribunal  
Principal Bench

-10-

O.A. No. 1502 of 1998

New Delhi, dated this the 8th February, 2001

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)  
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Shri Panna Lal,  
S/o late Shri Choubarja Singh,  
R/o C-25/A, DDA Flats,  
Saket,  
New Delhi-110017.

... Applicant

(By Advocate: Dr. D.C. Vohra along with  
Shri Kuldip Prashar)

Versus

1. Union of India through  
the Secretary,  
Ministry of Communications,  
Sanchar Bhawan,  
20, Ashoka Road,  
New Delhi-110001.

2. Director,  
Monitoring Organisation,  
Ministry of Communication,  
Telecom Dept.  
E-Wing, 3rd Floor,  
Pushpa Bhawan,  
New Delhi-110017.

(By Advocate: Shri Anil Singal proxy  
counsel for Mrs. P.K. Gupta) ... Respondents

ORDER

S.R. ADIGE, VC (A)

This case had been heard some time back and  
orders were reserved.

2. Meanwhile Shri Kuldip Prashar, counsel  
for applicant appeared yesterday (7.2.2001) and  
stated that applicant had been granted the relief  
prayed for. He prays for permission to withdraw the  
O.A. Permission is granted and the O.A. is disposed  
of as withdrawn.

A. Vedavalli

(Dr. A. Vedavalli)  
Member (J)  
/GK/

S.R. Adige

(S.R. Adige)  
Vice Chairman (A)